

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 5

IA 1814/2024 (NEW IA) IN C.P. (IB)/2295(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **22.04.2024**

NAME OF THE PARTIES: **AMERICAN EXPRESS BANKING CORP VS**
 SUNIL HITECH ENGINEERS LTD.

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016 & Rule

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ORDER

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- 1) Mr. Rakesh Gupta, Ld. Counsel for the Applicant is present. None present for the Respondents, when the matter is called out.
- 2) The matter is coming up on the Board for the first time. In that view of the matter, Registry is hereby directed to serve Notice upon all the Respondents, clearly intimating the next date of hearing and to file and place on record Compliance Report well before the adjourned date.
- 3) In addition to the Notice ordered to be issued by the Registry, Applicant herein is also directed to serve Notice upon all the Respondents, clearly intimating the next date of hearing, by all available means (i.e. Speed Post, E-mail, etc.) and to file and place on record Affidavit enclosing therewith

proof of service of Notice upon all the Respondents, well before the adjourned date.

- 4) Applicant is further directed to serve a copy of the present Interlocutory Application upon all the Respondents, forthwith, if not served earlier.
- 5) Respondents shall file and place on record Affidavit in Replies, well before the adjourned date thereby duly serving copies thereof to the other side well in advance.
- 6) Stand over to 14.05.2024, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare